

- Litigations related to NRI marriages should be taken up in fast track Courts.
- Whenever there is an ongoing litigation in a foreign court, the Indian bride's case should not go un-represented.
- A vigorous information campaign may be launched to educate prospective brides and their families to take possible precautions before entering into marriage alliance with overseas Indians.
- States/Union Territories should pass on information regarding Court Orders against NRIs to Emigration Authorities to prevent such people from leaving India against these orders.
- Bilateral agreements may be signed with foreign countries to protect the victims of NRI marriages.

Implementation of ICPS

2304. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Central Government had sanctioned several crores for implementation of the Integrated Child Protection Scheme during the last few years;

(b) if so, the details of funds utilised and the progress of the scheme in the country;

(c) whether the Government has chalked out plans for proper implementation of the scheme in every State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (b) The allocation for the 'Integrated Child Protection Schemes' is Rs. 1073.00 crore for 11th Plan Period. No fund have been utilized so far as the Scheme is yet to be approved.

(c) and (d) Provisions in this regard have been envisaged under the scheme.

Child Protection Units

2305. SHRIMATI SYEDA ANWARA TAIMUR:
SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) what are the broad functions of Child Protection Units being set up in all the districts;

(b) whether any monitoring organization has been set up at the Central level, which could periodically make surprise checks to find out if the Child Protection Units are fulfilling their objectives, in letter and spirit; and

(c) whether the Eleventh Five Year Plan allocates Rs. 1,263 crore on this scheme and if so, whether annual appraisal for this scheme would be introduced, instead of finding out its efficacy through mid-term appraisal?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) Under the Integrated Child Protection Scheme (ICPS), it is proposed to set up 'Child Protection Society' at the district level in the States/UTs. The scheme has not been approved by the competent authority so far.

(b) Monitoring is an integral part of the Integrated Child Protection Scheme.

(c) The Planning Commission has allocated Rs. 1073.00 crore for implementation of the ICPS during the 11th Plan Period and provisions under this scheme have been made for mid-term and final evaluation of the scheme.

Problem of malnutrition and anaemia

2306. DR. GYAN PRAKASH PILANIA:

SHRI LALIT KISHORE CHATURVEDI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of malnutrition/anaemia scenario of children in India particularly in Rajasthan, age group-wise and how it compares with other countries;

(b) the funds provided under ICDS programme to overcome malnutrition/anaemia problem of children in Rajasthan during the last three years;

(c) whether it is a fact that percentage of malnourished/anaemic children is not coming down; and

(d) if so, the steps taken by Government for bringing down the percentage?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) As per National Family Health Survey-III (2005-2006) of the Ministry of Health and Family Welfare, 42.5% children under the age group of 5 years are underweight by following WHO Growth standards. However, malnutrition for under 5 children in Rajasthan is 39.9%. The national percentage of anaemia for under 5 children is 69.5% whereas it is 69.71 for Rajasthan.

As per Report of State of the Worlds Children, 2008 brought out by UNICEF for the years 2000-2006 the position of moderate and severe under weight children below 5 years in the neighboring countries is as follows:-

Sl.No.	Country	Percentage
1.	Pakistan	38%
2.	Bangladesh	48%
3.	Sri Lanka	29%
4.	Nepal	39%

(b) The funds released by the Government of India to the State of Rajasthan, during the years 2005-06, 2006-07 and 2007-08 for Supplementary Nutrition are given as under:-